IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 52/2001

DATE OF ORDER: 17.9.2002

- 1. Shiv Lal son of Shri Ram Chander resident of Bhagwan Ganj, Ajmer.
- 2. Hari Singh son of shri Teja resident of Jadugar, Ajmer.
- 3. Durga Prasad son of shri Jai Chand, 619/28, Sringar Chouri, Ajmer.
- 4. Bhagwandas son of shri Gangaram resident of 267/27 Avadhpuri, Jones Ganj, Ajmer.
- 5. Pushkar Narain son of Shri Surajmal resident of C/o Hari Singh Mudda House, Near Minerva Talkies, MGH Road, Jodhpur.
- 6. Shyamlal son of Shri Srilala Ram resident of 1347/26 Bhagwan Ganj, Ajmer.

....Applicant.

## VERSUS

- 1. Shri V.D. Gupta, General Manager, Western Railway, Churchgate, Mumbai.
- 2. Shri P.K. Tavhare, Chief Personnel Officer, western Railway, Churchgate, Mumbai.
- 3. Shri Prem Chandera, Chief Works Manager, western Railway, Ajmer.
- 4. Shri Narain Singh Meena, Dy. CME (Loco), Western Railway, Ajmer.
- 5. Shri Kamal Singh, Senior Personnel Officer (Workshop), western Railway, Ajmer.

....Respondents

Mr. P.D. Khanna, Counsel for the applicant.
Mr. Manish Bhandari, Counsel for the respondents.

## CORAM

Hon'ble Mr. H.O. Gupta, Member (Administrative) Hon'ble Mr. M.L. Chauhan, Member (Judicial)

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## ORDER (ORAL)

This CP has been filed for alleged disobedience of the following orders of the Tribunal.

- (i) Order dated 26.5.2000 passed in RA 2/97 in MA 183/96(TA 171/92).
- (ii) Order dated 11.7.2000 passed in MA 216/2000 (RA 2/97).
- (iii) Order dated 24.5.94 passed in TA 171/92.
- (iv) Order dated 10.10.95 passed in RA 60/94 (TA 171/92).
- 2.0 Heard the learned counsel for the parties.
- 2.1 As per our orders, all the applicants whose names find place in the panel were required to be given appointment subject to they being found medically fit.
- 2.2 It is the contention of the learned counsel for the applicant that some of the applicants have been given appointment but some other have not been given appointment. The learned counsel for the respondent contemners submitted that the orders of the Tribunal have been fully complied except in few cases because of non availability of correct date of birth. He further submitted that the matter has been reconsidered and it has been decided to appoint these persons also. He assured the Tribunal that all the left out applicants who are medically fit and were in the panel will be appointed within one month from today and the question of determination of age shall be taken up later.
- 3.0 In view of the assurance of the learned counsel for the respondent contemners, this Contempt Petition is dismissed. Noticees are discharged.

MA No. 367/2002 is dismissed being infructuous.

(M.L. CHAUHAN)

MEMBER (J)

(H.O. GUPTA)

MEMBER (A)